

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.17
I.A No. 164 of 2021 in
CP (IB) No.35/BB/2021

IN THE MATTER OF:

M/s. Shri Siddeshwar Souhard Sahakari Niyamit ... Petitioner
v.
M/s. Manali Sugars Limited ... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP

Order delivered on 12.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The IRP : Sh. Kondishetty Dushyanth Kumar

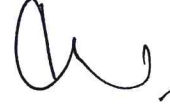
ORDER

Heard Mr. Kondishetty Dushyanth Kumar, learned IRP through Video Conference.

Order Reserved in I.A No. 164 of 2021 in CP (IB) No. 35/BB/2021.



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)